MINUTES OF 9th MEETING OF AM-22 OF THE EPCG COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SHRI S.B.S. REDDY, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 3.00 PM ON 24.11.2021

Ninth meeting for AM-22 of the EPCG Committee was held at 3.00 pm on 24.11.2021 under the chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade through Video Conferencing mode on Cisco Webex cyber meeting app due to Covid-19 restrictions (Meeting number 2644 672 9278). Following officers attended the meeting:-

i. Shri Chandan Kumar, OSD, Department of Revenue
ii. Shri Randheep Thakur, Joint Director General of Foreign Trade, DGFT
iii. Shri Anand Singh Chouhan, Deputy Director General of Foreign Trade, DGFT

2. Minutes of the last Meeting were confirmed. Thereafter, the Committee deliberated upon all the cases and following decisions were taken:-

Sl. No.	Firm's Name and file Numbers	EPCG Authorization No.	Brief history and decision of the Committee
1	Sesha Tools Pvt. Ltd., Mumbai HQRPRCAPPLY00091592AM21	0730011540 dated 13.08.2012	**Request for extension of EOP in respect of EPCG Authorization no. 0730011540 dt. 13.08.2012-reg.** After due deliberation, the Committee decided that to withdraw the case as the decision has already been taken in the meeting held on 13.10.2021.
2	Big Box Containers Pvt. Ltd., Ahmedabad 01/36/218/181/AM-21/EPCG	i. 0830009841 dated 06.10.2016 ii. 0830008821 dated 25.07.2017	**Request for granting condonation of fulfillment of EO in respect of EPCG Authorization nos. 0830009841 dt. 06.10.2016 and 0830008821 dt. 25.07.2017-reg.** The firm has stated that there was an unexpected devastating fire in their factory on 28.04.2019 which has resulted in loss of all their inventories, machines, equipment etc. without leaving anything usable. In this regards, they have filed a FIR/Panchnama with local police authorities. They intimated RA, Ahmedabad about the incident with all documentary evidence

			and **requested for relaxation in fulfillment of EO in the above EPCG Authorizations**. In response, RA, Ahmedabad issued D/L directing them to submit export documents such as Shipping Bills, BRC and other relevant documents. The applicant along with his application has submitted copy of Panchnama, news reports and photograph of the fire incident. After due deliberation, the Committee decided to **reject** the case as there is no merit for consideration of the request on the grounds furnished by the party.
3	Zydus Hospitals and Healthcare Research Pvt. Ltd., Ahmedabad 01/36/218/196/AM-21/EPCG	i. 0830011045 dated 05.03.2019 ii. 0830011464 dated 05.09.2019	**Request for waiver of maintaining AEO, an extension in EOP for two years and fixation of Specific EO to only two times of duty saved amount instead of six times against EPCG Authorization nos. 0830011045 dt. 05.03.2019 and 0830011464 dt. 05.09.2019-reg.** The firm has stated that world is witnessing the COVID-19 pandemic. The global markets are in free fall with supply-chain disruption and manufacturing falling to the lowest levels in decades. Exports have fallen across almost all of the commodity & services groups. The Medical value travel has been hampered by the sudden outbreak of COVID-19 in February, 2020. In March, 2020 India witnessed its longest total lockdown, alike other economics sectors healthcare too suffered. The forex revenues of the Zydus Hospitals fell sharply. Due to closure of airspace there was no way for the patients to plan their

			travel. Many of these with valid visas and tickets in hand were left stranded. SVPI Airport, Ahmedabad remains closed for direct international flights, which is affecting the travel for those who are willing to seek approval from the embassy and plan their treatment in the city. Only one or two carriers are available with their limited weekly flights which land in Mumbai. Further, transiting through Mumbai still remains a matter of concern for patients and their family with the fear of catching COVID. The Committee deliberated upon the case and decided to **defer** it for further examination on file.
4	Ashoka Gears, Noida, U.P 01/60/162/297/AM-21/PRC/EPCG	i. 0530137308 dated 29.10.2004 ii. 0530136893 dated 26.08.2004 iii. 0530136936 dated 08.09.2004 iv. 0530137743 dated 30.12.2004	**Request for condonation of not mentioning EPCG License number on shipping bills pertaining to Group Company towards fulfillment of EO in respect of EPCG Authorization nos. 0530137308 dt. 29.10.2004, 0530136893 dt. 26.08.2004 and 0530136936 dt. 08.09.2004, 0530137743 dt. 30.12.20004-reg.** He party has stated that they manufacture against the order obtained from M/s Ashoka Technologies and supply to them being merchant exporter (Group Firm) under Central Excise ARE-1 and Central Excise Invoice. The goods received from them by the Group merchant exporter files shipping bill and necessary endorsement of ARE-1 are made on the shipping bills. They have fulfilled the EO through direct export. M/s Ashok Gears also submitted

			the following: i. Exports were made through Group Company under the Central Excise Rules i.e., ARE-1 and Central Excise Invoice evidencing goods manufactured as described as export product in EPCG License were exported. ii. Since the exports of same goods were made under Central Excise Rule of Group Company, the condition of Para 5.7.1 of HBP w.e.f. 01.04.2008 shall not be invoked as Group Company is not to be treated as 3rd party. iii. Besides ARE-1 endorsed on Shipping Bills should be treated as the goods manufactured by them were exported and should not be counted as short fall. iv. Even if the Group company export en-routed through the Central Excise Rules are treated as 3rd party the omission of EPCG License No. on shipping bills may be condoned as technical fault. v. Export through Group company is not described as 3rd party in Para 9.28 of FTYP 2004-2009. The Committee deliberated upon the case and decided to **reject** it as there is no merit for consideration of the request on the grounds furnished by the party.
5	Mew Electrical Limited, Vadodara 01/36/218/254/AM-20/EPCG	i. 3430002748 dated 12.10.2015 ii. 3430002750 dated 12.10.2015	**Request for Correction in Average Export Obligation in respect of EPCG authorization No.3430002748 dated 12.10.2015 and no. 3430002750 Dt.12.10.2015-reg.**

			The firm had submitted the application at RA, Vadodara for correction in the Average EO. A deficiency letter dated 23.10.2019 was issued by RA asking for justification which was furnished. However, they have again received a deficiency letter saying that there is no rationale found to accept the request. The firm is stating that only because all the products were mentioned in the application for issuance that the Average EO taken is so high, otherwise it should have been only related to the export product made on the machine imported. The firm is stating that it had imported 'Fine Wire Drawing Machine'. The for total duty saved value for both licenses were Rs.6,46,094.00. The product manufactured by the equipment would be Copper Wire (HS Code-74081190/74081990) and they intended to export the same under these licenses. However at the time of making the application for issuance, they had, by mistake, mentioned all their products (including Copper Rod, Copper Bus Bar, Tin Coated Bus Bar/Strips, Enamelled Copper Wire, Paper Cover Copper Strips/Wire) as export products and also towards past exports and consequently the past average of all export products was taken as average EO in the license too. This amounted to Rs. 72,97,59,216.66 instead of Rs. 6,44,76,897.00 relating to export of Copper Wires alone . Since this machine is being used only for the purpose of making Copper Wire the export

			product and average ought to be taken of the past exports of Copper Wire alone. The Committee deliberated upon the case and observed that as per Para 5.04(b) of the FTP, 2015-20, Average EO would be the arithmetic mean of export performance in the preceding three licensing years for same and similar products. Therefore, average EO has been fixed correctly by the RA, Vadodara. The Committee decided to **reject** the request as there is no merit.
6	Gillette Diversified Operations Pvt. Ltd., Chennai 01/36/218/187/AM-21/EPCG	0430013601 dated 04.04.2014	**Request for condonation of procedural lapse of not mentioning the name of the supporting manufacturer in the shipping bills in respect of EPCG Authorization no. 0430013601 dt. 04.04.2014-reg.** The Committee deliberated upon the case and decided to **defer** it with the direction to call a report from RA for verifying factually correct information.
7	Parbhat Heavy Forge Pvt. Ltd., Punjab HQREPCGPRAPP00138817AM22	3030012643 dated 18.06.2014	**Request for extension of 1st Block in respect of EPCG Authorization No. 3030012643 dt. 18.06.2014 under 0% Concessional duty- reg.** The firm has stated that they have fulfilled only 43.35% EO in the 1st Block within the stipulated time i.e. 4 years. The firm has also stated that they could not fulfill 50% EO in the 1st Block due to some export orders were canceled by the buyers. The firm has informed that they have

			fulfilled 116% EO during the 2nd Block. The firm has requested for extension of 1st block with a composition fee as per Exim Policy After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs.10,000/- . **This has the approval of DG, DGFT.**
8	Madhav Govind Foods Products (P) Ltd., Varanasi HQREPCGPRAPP00128250AM22	1530000909 dated 21.11.2012	**Request for extension of 1st Block in respect of EPCG Authorization No. 1530000909 dt. 21.11.2012 under 3% Concessional duty-reg.** The firm has stated that they could not fulfill 50%EO in 1st Block within the stipulated time i.e. 6 years due to the global economic recession and economic slowdown. The firm has requested for extension of 1st Block with a composition fee in order to fulfill their EO against the above license. After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO

			pertaining to first block and payment Rs.10,000/-. **This has the approval of DG, DGFT.**
9	KGY Glass Industries Pvt. Ltd. (formerly known as KS Glass Industries Pvt. Ltd.) HQRPRCAPPLY00131416AM22	5230010730 dated 19.09.2012	**Request for extension of EOP for 1 year in respect of EPCG Authorization No. 5230010730 dt. 19.09.2012 - reg.** The firm has stated that they could not fulfill Block-wise EO because the unit became NPA & all their accounts were seized. Now, they have cleared their dues to the Banks & are in a position to export. The firm has requested for extension of EOP for 1 year in order to fulfill their EO against the above license. After due deliberation, the Committee decided that the applicant may **approach RA** for extension in EOP in accordance with Notification No. 28 dated 23.09.2021.
10	KGY Glass Industries Pvt. Ltd. (formerly known as KS Glass Industries Pvt. Ltd.) HQRPRCAPPLY00131422AM22	5230012644 dated 24.09.2013	**Request for extension of EOP for 1 year in respect of EPCG Authorization No. 5230012644 dt. 24.09.2013 - reg.** The firm has stated that they could not fulfill Block-wise EO because the unit became NPA & all their accounts were seized. Now, they have cleared their dues Banks & are in a position to export. The firm has requested for extension of EOP for 1 year in order to fulfill their EO against the above license. After due deliberation, the Committee decided to call for report from RA. Whether first block EO extension has been taken? Whether EO extension

			beyond 6 years has been taken?
11	KGY Glass Industries Pvt. Ltd. (formerly known as KS Glass Industries Pvt. Ltd.), Surat HQRPRCAPPLY00131397AM22	5230011063 dated 10.01.2013	**Request for extension of EOP for 1 year in respect of EPCG Authorization No. 5230011063 dt. 10.01.2013 - reg.** The firm has stated that they could not fulfill Block-wise EO because the unit became NPA & all their accounts were seized. Now, they have cleared the dues to the Banks and are in a position to export. The firm has requested for extension of EOP for 1 year in order to fulfill their EO against the above license. After due deliberation, the Committee decided to call for report from RA. Whether first block EO extension has been taken? Whether EO extension beyond 6 years has been taken?
12	Caddie Hotels Pvt. Ltd., New Delhi HQRPRCAPPLY00129552AM22	0530165223 dated 23.06.2015	**Request for extension of 1st Block and EOP in respect of EPCG Authorization No. 0530165223 dt. 23.06.2015 under 0% Concessional duty-reg.** The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. CLA, New Delhi vide D/L dated 09.04.2021 advised the firm to approach EPCG Committee as they have not extended the 1st Block into the 2nd Block. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO against the above license. After due deliberation, the Committee decided to

			recommend **to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment of Rs. 10,000/-. **This has the approval of DG, DGFT.**
13	Mobis India Ltd., Chennai HQREPCGPRAPP00150030AM22	0430018609 dated 11.11.2019	**Request for condonation for late submission of Installation certificates against EPCG Authorization No. 0430018609 dt.11.11.2019-reg.** The firm has stated that they have imported the CG vide Bill of Entry No. 6014030 dated 10.12.2019 under the EPCG license no. 0430018609 dt.11.11.2019 and installed the same at their factory on 24.12.2019. The firm has informed that they have obtained the installation certificate from the Independent chartered engineer on 06.03.2020. The firm has also stated that due to COVID-19, they could not submit an installation certificate which was issued by Chartered Engineer. RA, Chennai vide D/L dated 14.06.2021 informed that installation certificate submitted is beyond the time period of 18 months from the date of last import i.e. B.E. dated 10.12.2019. RA, Chennai advised them to approach the DGFT (HQ). The Committee deliberated upon the case and decided **to**

			recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 to allow condonation of delay in submission of installation certificate subject to payment of composition fee of Rs. 5000/- and submission of installation certificate. RA to verify that no ECA/DRI/Customs action is pending. **This has the approval of DG, DGFT**.
14	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167161AM22	0230014353 dated 23.03.2020	**Request for condonation for late submission of Installation certificates against EPCG Authorization No. 0230014353dt.23.03.2020.** As per ANF-2D Form, the firm has stated that the CGs arrived at Kolkata port on 08.10.2020 and 12.11.2020. Since the CGs were to be attached with structural panels; it took some time as laborers were not available for the fixation of parts due to the Covid-19 Scenario. Therefore, they could not submit Installation Certificate within the stipulated time. The Committee deliberated upon the case and decided to direct the applicant to **first approach RA** for condonation of delay in submission of installation certificate.
15	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167179AM22	0230014141dated 30.12.2019	**Request for condonation for late submission of installation certificates against EPCG Authorization No. 0230014141 dt.30.12.2019-reg.** The firm has mentioned that the CG was imported from Germany and arrived in India on

			15.01.2020. After obtaining clearance from port authorities, the same was received by the Unit by February 2020. After the CG was received the same were to be installed by the German team but they could not arrive the country was in severe lockdown during that period. Therefore, they could not submit Installation Certificate within the stipulated The Committee deliberated upon the case and decided to direct the applicant to **first approach RA** for condonation of delay in submission of installation certificate.
16	Varun Hospitality Private Limited, Vijaywada, (A.P.) HQRPRCAPPLY00178461AM22	2630000964 dated 15.06.2011	**Request for extension of EOP for 2 years against EPCG Authorization No. 2630000964 dt. 15.06.2011 under 3% Concessional duty - reg.** As per ANF-2D, the firm has stated that they obtained the said Authorization for importing capital goods for the construction of their 5 Star Hotel Project at Vijayawada, Andhra Pradesh. They are facing huge loss due to the Covid-19 pandemic and restriction, as there is a reluctance to travel by both national and international tourists/business travelers. Hotels were shut down for a significant period and there was no revenue. The firm has also stated that they could not fulfill100% EO within the extended time period i.e.10 years (8 years+ 2 years) due to COVID-19. Therefore, the firm has requested for extension of EOP for 2 years in order to fulfill the EO. After due deliberation, the

			Committee decided that the applicant may **approach RA** for extension in EOP in accordance with Public Notice 67 dated 31.3.2020 and Notification No. 28 dated 23.09.2021.
17	NDM Sea Food Processors and Exporter Private Limited, Kolkata HQREPCGPRAPP00167166AM22	0230014315 dated 11.03.2020	**Request for condonation for late submission of installation certificates against EPCG Authorization No. 0230014315 dt.11.03.2020.** The firm has stated that the CGs arrived from Vietnam on 06.05.2020 and 25.02.021. They submitted 2 nexus certificates. Due to lockdown, complete parts of the CGs could not be received. Therefore, they could not submit the Installation certificate within the stipulated time. The Committee deliberated upon the case and decided to direct the applicant to **first approach RA** for condonation of delay in submission of installation certificate in terms of Para 5.04 of HBP.
18	Ghodawat Consumer Pvt. Ltd., Kolhapur HQREPCGPRAPP00147680AM22	3130009850dated 03.02.2017	**Request for extension of 1st Block in respect of EPCG Authorization No. 3130009850 dt. 03.02.2017 under 0% Concessional duty- reg.** The firm has stated that they could not fulfill 50% EO in the 1st Block due to Covid-19 and strict lockdown within the State. The firm has further stated that they are negotiating new export orders. The firm has further stated that they could not apply for an extension of 1st Block within the stipulated time period i.e. 90 days due to COVID-19. The firm has requested for extension of the 1st Block in order to fulfill EO.

			After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. **This has the approval of DG, DGFT.**
19	Anshika Fasteners Pvt. Ltd. , Nagpur HQRPRCAPPLY00087202AM21	5030000112 dated 09.06.2011	**Request for extension of EOP in respect of EPCG Authorization No. 5030000112 dt.09.06.2011 - reg.** The firm has stated that they have tried to secure overseas orders but faced stiff competition from neighboring countries like China, Taiwan, and Korea. Finally, they were able to get orders from Dubai, UAE and they continued to export and were able to complete EO to the tune of 43%. The firm has further informed that the prices for raw material are comparatively very high for "Fasteners Industrial Segment" hence they could not compete with other overseas competitors. Bangladesh, Sri Lanka, etc. Governments had levied heavy import duty for their export products. Therefore, they could not export in these countries. The firm has also stated that their firm has undergone huge financial losses in the year 2016-17 and 2017-18. Due to financial crisis spread across the whole country including the Economy of India and present COVID-19 circumstances. They are not in a

			position to afford any payment of "Customs Duty along with applicable interest on the Duty Saved Value in proportion to the un-fulfilled SEO due to the huge financial losses. The Committee noted that the matter was examined by EPCG Committee in its meeting held on 14.02.2020. The decision of the Committee as under: *"The Committee noted that the party has completed only 43.53% of EO in the stipulated EOP of 6 years and extended period of EOP for two years. The party seeks further two years extension for fulfillment of remaining EO. The Committee deliberated upon the case and decided to reject the request for EOP extension being devoid of merit."* Now, the party is seeking a Personal hearing to explain their case. The Committee deliberated upon the case and decided to **defer** the case as party sought PH in this matter.
20	Sheela Agro Pvt. Ltd., Katni, Madhya Pradesh HQRPRCAPPLY00152537AM22	1130001505 dated 08.05.2009	**Request for extension of EOP for two years in respect of EPCG Authorization No. 1130001505 dt. 08.05.2009 under 03% Concessional duty-reg.** The firm has stated that they have supplied finished products to many exporters from time to time since the importation of CG but could not endorse EPCG No. and their company names as "Supporting Manufacturer" on Exporter Shipping Bill. Due to procedural lapse, they could not claim export benefits. They have

			supplied export products to Ultimate Exporter who has not endorsed the firm's EPCG Authorization on the Shipping Bills and they have not ensured for the same out of sheer ignorance. Therefore, they could not fulfill 100% EO within the extended time period. The Committee observed that the EO period of the EPCG authorization under the 3% Duty saved Scheme has expired on 07.05.2017. The party has not submitted any application for extension in EO after expiry of EOP. There is no provision under the FTP to grant EOP for a period of two years from the date of approval. After due deliberation, the Committee decided to **reject** the case as there is no merit.
21	Meghmani LLP, Ahmedabad HQRPRCAPPLY00089869AM21	0830011875 dated 09.04.2020	**Request for condonation for submission of Installation certificates against EPCG Authorization No. 0830011875 Dated. 09.04.2020-reg.** The firm has stated that during the lockdown their shipment was cleared under EPCG. They tried for amendment of BoE on payment of duty but due to COVID -19 situation the Customs officials did not allow any kind of amendments and hence they had to clear the shipment under EPCG License. The firm has further stated that they have already made the payment of Duty of Rs. 1757580.82 along with the applicable interest of Rs. 110511.00 vide CHALLAN No.

			11/09/2020.The firm has informed that since they were sure that they would not be able to maintain AEO, therefore, they installed the machinery in their sister company's SEZ plant. Since, the CG was not installed in the plant of M/s Meghmani pigment's plant. Therefore, they are not able to submit the Installation Certificate against the said authorization. The Committee deliberated upon the case and decided to **defer** the case and call a report from RA for details regarding any show cause by Customs or DGFT for machinery imported before or after payment of duty.
22	A.L. Paper House, Jaipur HQREPCGPRAPP00147466AM22	1330002182 dated 29.06.2009	**Request for extension of 1st Block in respect of EPCG Authorization No. 1330002182 dt. 29.06.2009 - reg.** As per the ANF-2D form, the firm has stated that they could not fulfill 50% EO in the 1st Block within the stipulated time i.e. 6 years due to uncertain business events. The firm has further informed that they have fulfilled 100% EO in the 2nd Block. The firm has requested for extension of 1st block to fulfill the EO in the above EPCG Authorization. After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and

			payment of Rs.10,000/-. **This has the approval of DG, DGFT.**
23	Caddie Hotels Pvt. Ltd., New Delhi HQRPRCAPPLY00116904AM22	0530165052 dated 01.06.2015	**Request for extension of 1st Block and EOP in respect of EPCG Authorization No. 0530165052 dt. 01.06.2015 under 0% Concessional duty-reg.** The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. CLA, New Delhi vide D/L dated 09.04.2021 advised the firm to approach EPCG Committee as they have not extended the 1st Block into the 2nd Block. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO against the above license. After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment of Rs.10,000/- **This has the approval of DG, DGFT.**
24	Caddie Hotels Pvt. Ltd., New Delhi HQRPRCAPPLY00129520AM22	0530165176 dated 17.06.2015	**Request for extension of 1st Block and EOP in respect of EPCG Authorization No. 0530165176 dt. 17.06.2015 under 0% Concessional duty - reg.**

			The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. CLA, New Delhi vide D/L dated 09.04.2021 advised the firm to approach EPCG Committee as they have not extended the 1st Block into the 2nd Block. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO against the above license. After due deliberation, the Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment of Rs. 10,000/-. **This has the approval of DG, DGFT.**
25	Sehgal Knitters, Amritsar HQRPRCAPPLY00109459AM22	1230001341dated 26.05.2015	**Request for extension of EOP for two years in respect of EPCG Authorization No. 1230001341dt. 26.05.2015 under 0% Concessional duty -reg.** The firm has stated that they could not export last year due to Covid-19. Now, they have exports order in hand. Therefore, they need an extension of EOP. RA, Ludhiana issued D/L dated 02.06.2021 as under: *"You have not applied block condonation as well as EOP within time as the 1st block*

			has already expired on 26.05.2019; You are advised to get your case to regularize." After due deliberation, the Committee **decided to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** to allow condonation for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs. 10,000/-. **This has the approval of DG, DGFT.**
26	Bharti Hygiene Care Pvt. Ltd., Nagpur HQRPRCAPPLY00150318AM22	5030000595 dated 02.07.2015	**Request for extension of EOP for two years in respect of EPCG Authorization No. 5030000595 dt. 02.07.2015 - reg.** The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to slow down in the international market & some financial problems. The firm has requested for extension of EOP for two years in order to fulfill their EO against the above license. After due deliberation, the Committee decided that the applicant may **approach RA** for extension in EOP for 2 years taking into consideration date of application for EO extension as 29.7.2021.

27	Damodar Industries Ltd., Mumbai HQREPCGPRAPP00110611AM22	0330032217 dated .26.03.2012	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330032217 dt.26.03.2012 – reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place.

			This has the approval of DG, DGFT.
28	Sant Rubbers Ltd, Jalandhar HQRPRCAPPLY00093257AM21	3030017135 dated 27.06.2018	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 3030017135 dt. 27.06.2018 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP, 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of

			Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
29	Swiss Ribbons Pvt. Ltd, Surat HQRPRCAPPLY00166714AM22	5230010037 dated 13.02.2012	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 5230010037 dt. 13.02.2012 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10%

			of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
30	R.V. Overseas, Amritsar HQREPCGPRAPP00131602AM22	1230001108 dated 21.03.2014	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 1230001108 dt.21.03.2014 – reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of

			Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
31	H.B. Fuller India Adhesives Pvt. Ltd., Mumbai HQREPCGPRAPP00139738AM22	i. 0330030526 dated 09.09.2011 ii. 0330030529 dated 09.09.2011	**Request for regularization of excess duty credit utilized within 10% on EPCG License Nos. 0330030526 dt. 09.09.2011 and 0330030529 dt. 09.09.2011 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more

			than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
32	Canbara Industries Pvt. Ltd., Mumbai HQRPRCAPPLY00117156AM21	0330039799 dated 19.09.2014	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330039799 dt. 19.09.2014 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to**

			recommend to DG for relaxation under Para 2.58 of FTP, 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
33	Canbara Industries Pvt. Ltd., Mumbai HQRPRCAPPLY00117155AM21	0330039798 dated 19.09.2014	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330039798 dt. 19.09.2014 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/-

			per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
34	Maruti Fashion, Surat HQRPRCAPPLY00166080AM22	5230016489 dated 21.04.2015	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 5230016489 dt. 21.04.2015 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even

			beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
35	Mahavir Textiles, Mumbai HQREPCGPRAPP00123673AM22	i. 0330033625 dated 07.09.2012 ii. 0330044440 dated 30.05.2016	**Request for regularization of excess duty credit utilized within 10% on EPCG License Nos. 0330033625 dt. 07.09.2012 and 0330044440 dt. 30.05.2016 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount

			indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
36	J. Korin Spinning Pvt. Ltd., Surat HQREPCGPRAPP00156752AM22	5230004321 dated 17.10.2008	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 5230004321 dated 17.10.2008–reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as

			amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
37	Omkar Creation, Surat HQRPRCAPPLY00166065AM22	5230026419 dated 06.09.2018	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 5230026419 dt. 06.09.2018 –reg.** The applicant has requested to allow regularization of late payment of additional fee to

			cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
38	Mukand Ltd., Mumbai HQREPCGPRAPP00144170AM22	0330030084 dated 21.07.2011	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330030084 dt. 21.07.2011 –reg.**

			The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**

39	Mukand Ltd., Mumbai HQREPCGPRAPP00144178AM22	0330029911 dated 04.07.2011	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330029911 dt. 04.07.2011 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place.

			This has the approval of DG, DGFT.
40	J. Korin Spinning Pvt. Ltd., Surat HQREPCGPRAPP00156755AM22	5230015505 dated 14.11.2014	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 5230015505 dt. 14.11.2014 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of

			Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**
41	Reliance Industries Ltd., Mumbai HQRPRCAPPLY00113020AM21	0330035069 dated 13.02.2013	**Request for regularization of excess duty credit utilized within 10% on EPCG License No. 0330035069 dt. 13.02.2013 –reg.** The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that Para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP, 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the Para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year per authorization and to the condition that the excess utilization is not more than 10%

			of duty saved mentioned in the subject EPCG authorizations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. **This has the approval of DG, DGFT.**